

**FORMAT OF DISCLOSURE OF ASSETS**

*(in terms of Resolution adopted in the  
Full Court Meeting held on May 7, 1997)*

Updated on : 4.11.2014  
New Delhi.

**Hon'ble Mrs.Justice R.Banumathi, Judge, Supreme Court of India.**

<i>Items</i>	<i>Description</i>	<i>Particulars/Value Self</i>	<i>Remarks</i>
Landed Property	House Property	S.No.17/ 1A2 - 0.02.0Hec. Thand.iappanur village, Uthangarai Post & Taluk, Krishnagiri District, Tamil Nadu.  1982 - Site Purchased 1985 - Residential House constructed	Out of Income from Profession during practice as Advocate and from contribution by Husband.
	Plot	S.Nos.235/22 and 235/23 measuring 268M <sup>2</sup> Sholinganallur village, Cheepuram District, Tamil Nadu.  Purchased in 2008 for Rs.56.00 Lakhs plus stamp duty and Registration charges.	i) Part final withdrawal of General Provident Fund. ii) Loan from Indian Bank, High Court Branch, Chennai. iii) Contribution from family members. iv) Hand borrowal.  • Loan availed from Indian Bank, High Court Branch, Chennai- discharged by paying EMI and pre-closure of loan in 2009 from out of savings. • Hand Borrowal discharged from out of savings.

<b>Items</b>	<b>Description</b>	<b>Particulars/Value Self</b>	<b>Remarks</b>
	<p data-bbox="440 427 671 495"><b>Flat previously owned</b></p> <p data-bbox="440 1301 504 1335"><b>Flat</b></p>	<p data-bbox="687 394 1062 864">Flat in Kazhipattur, Old Mahabalipuram Road, Near Siruseri, Kancheepuram District. Purchased in November, 2011 for Rs.60.00 Lakhs plus stamp duty and registration charges jointly by Self and daughter Scindia Ganesan, who was formerly employed in Tata Consultancy Services and worked Washington D.C., USA.</p> <p data-bbox="687 1368 983 1469">Flat in Besant Nagar, Kalashetra Colony, Chennai.</p> <p data-bbox="687 1536 1078 1693">Purchased in April, 2014 jointly by Self and daughter for Rs.1.35 Crores plus stamp duty and Registration charges.</p>	<p data-bbox="1094 394 1469 786">(i) Borrowing Rs.40.00 Lakhs from Axis Bank, Chennai. (ii) Personal savings of Self (iii) Personal savings of daughter (iv) Contribution by husband, practising as Advocate + advance amount received from his tenant. (Yet to be repaid)</p> <p data-bbox="1094 819 1461 1010">(1) Loan availed from Axis Bank, Chennai – discharged in March, 2014 by paying EMI + Principal amount in various instalments.</p> <p data-bbox="1094 1055 1493 1312">(2) Flat in Kazhipattur – sold in April, 2014 for Rs.75.00 Lakhs and sale proceeds utilised for purchase of new Flat in Kalashetra Colony, Besant Nagar, Chennai.</p> <p data-bbox="1094 1391 1302 1424"><b>Money raised:</b></p> <p data-bbox="1094 1424 1461 1514">(i) From sale of Flat in Kazhipattur – Rs.75.00 Lakhs.</p> <p data-bbox="1094 1559 1493 1648">(ii) Loan of Rs.70.00 Lakhs availed from ICICI Bank, Chennai.</p>

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<b>Landed Property</b>	<b>Building</b>	Nil	
	<b>Other Landed Property</b>	Nil	

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<b>Securities and Investments</b>	<b>General Provident Fund</b>	As per the Account in GPF	
	<b>Savings Bank Account</b>	(i) UCO Bank, Supreme Court Premises, Delhi.	<u>Balance in the Account</u> Rs. 1,40,000.00
		(ii) Indian Bank, High Court Branch, Chennai.	Rs.9,870/-
	<b>Shares and Mutual Funds</b>	Nil	
	<b>Fixed Deposits</b>	Nil	
	<b>Bonds</b>	Nil	
	<b>Debentures</b>	Nil	

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<b>Other Assets/Movables</b>	<b>Jewellery</b>	240 Gms. Gold Jewels	Out of income from profession while practising as Advocate during the year 1984-1985.
	<b>Vehicles</b>	Nil	

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<b>Items</b>	<b>Description</b>	<b>Particulars/Value Self</b>	<b>Remarks</b>
<b>Liabilities</b>	<b>Loans</b>	Home Loan of Rs.58.00 Lakhs payable to ICICI Bank, Chennai.	After adjusting EMI till September, 2014 and partial repayment of principal amount of Rs.6.00 Lakhs (in May 2014) and Rs.6.00 Lakhs (in October, 2014)
	<b>Mortgages</b>	Mortgage of Flat in Besant Nagar Kalashetra Colony with ICICI Bank, Chennai for the said Home Loan.	
	<b>Overdrafts</b>	Nil	
	<b>Unpaid Bills</b>	Nil	
	<b>Any other Liabilities</b>	About 6 Lakhs repayable to husband.	

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**Mr.K.Ganesan, practising Advocate, Harur, Dharmapuri District, Tamil Nadu,  
Husband of Justice R.Banumathi, Judge, Supreme Court of India.**

<b>Items</b>	<b>Description</b>	<b>Particulars/Value Self</b>	<b>Remarks</b>
<b>Landed Property</b>	<b>Plot</b>	S.Nos.385/2 & 386/10B3 - 200 feet Ring Road, S.Kolathur village, Kovilambakkam Panchayat, Kancheepuram District, Tamil Nadu.	Purchased in 1993. From out of savings by Self and contribution from Judge and by raising Loan from Dravidan Benefit Fund, Chennai.  • Loan Discharged in or about 1995-1996
	<b>Building</b>	Building constructed in 2010-2011 and the same is rented out.	(i) By availing Bank loan of Rs.15.00 Lakhs from Indian Bank, High Court Branch, Chennai in June, 2010.  (ii) Hand loan of Rs.25.00 Lakhs on Promissory Note.  (1) Bank Loan of Rs.15.00 Lakhs along with interest discharged in March, 2013 by paying EMI from out of rental income. (Contribution by wife-Judge -Rs.5.00 lakhs for discharge of loan)  (2) Hand Loan of Rs.10.00 Lakhs discharged from out of rental income.

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<b>Landed Property</b>	<b>Agricultural Property</b>	1.S.No.2/3B 2.S.No.7/1B 3.S.No.2/3C2 Total 2.50 Acres with Half share in Well and 5 H.P.Electric Motor Pumpset in M.Vellalapatti village, Uthangarai Taluk, Krishnagiri District.	Ancestral Property
	<b>House Property</b>	Nil	
	<b>Other Landed Property</b>	Nil	



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<i>Items</i>	<i>Description</i>	<i>Particulars/Value Self</i>	<i>Remarks</i>
<b>Securities and Investment</b>	<b>Fixed Deposits</b>	(i) Rs.2.00 Lakhs renewed with interest in Dharmapuri District Co-operative Central Bank, Harur Branch.  (ii) Rs.1.00 Lakh renewed with interest in Dharmapuri District Co-operative Central Bank, Harur Branch.  (iii) Rs.3.50 Lakhs renewed with interest in Dharmapuri District Co-operative Central Bank, Harur Branch.  (iv) Rs.50,000/- renewed with interest in Dharmapuri District Co-operative Central Bank, Harur Branch.	Date of Investment 17.8.2012   Date of Investment 17.10.2012   Date of Investment 17.8.2012   Date of Investment 17.8.2012

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<i>Items</i>	<i>Description</i>	<i>Particulars/Value Self</i>	<i>Remarks</i>
<b>Securities and Investments</b>	<b>Savings Bank Account</b>	(1) Dharmapuri District Co-operative Central Bank, Harur Branch.	<u>Balance in the Account</u> Rs.1,291.00
		(2) Fedaral Bank, Harur.	Rs.17,990.00
		(3) Indian Bank, Harur.	Rs.89,021.00
		(4) Karur Vysia Bank, Harur..	Rs.63,471.64
		(5) State Bank of India, Harur	Rs.1,57,904.27
		(6) HDFC Bank, Santhome Branch, Chennai.	Rs.99,082.14
		(7) Indian Bank, High Court Branch, Chennai.	Rs.3,148.00

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<i>Items</i>	<i>Description</i>	<i>Particulars/Value Self</i>	<i>Remarks</i>
<b>Securities and Investments</b>	<b>Shares and Mutual Funds</b>	Nil	
<b>Other Assets/ Movables</b>	<b>Office Equipments</b>	Tables, Chairs, Computer, Laptop, Bureau, Printer etc. (Value Rs.2.00 Lakhs)	
	<b>Jewellery</b>	(i) 302.500 Gms - Gold Jewels.  (ii) 2.5 Carat Diamond (Total Value of (i) and (ii) Rs.11,58,412/-)	
	<b>Vehicles</b>	Honda Activa Scooter (Value Rs. 30,000/-)	
	<b>Cash in Hand</b>	Rs.3,16,000/-	
<b>Liabilities</b>	<b>Hand Loan</b>  <b>Hand Loan</b>	Rs.15.00 Lakhs Plus Rs.5.00 Lakhs	

### ADDITIONAL INFORMATION

1. Outstanding home loan of Rs. 58,00,000/- which was taken for purchase of Flat in Besant Nagar, Kalashetra Colony, Chennai, as mentioned in the Statement of Assets, has been re-paid in full and discharged by paying EMIs and principal amount, both from my salary and from contribution of my husband.
2. Consequent to (1) above, the amount re-payable to my husband is now Rs.10,00,000/- instead of Rs. 6,00,000/- as mentioned in the Statement of Assets filed earlier in the Column of 'Liabilities'.
3. Rs.35,00,000/- has been invested in the Fixed Deposits, out of which Rs.10,00,000/- are with the Builder. This amount is invested from out of Pay Commission Arrears and Savings. This modifies the 'Securities and Investments' Column mentioned in the Statement of Assets filed earlier.
4. My husband purchased a plot in Harur, Dharmapuri District out of his own income and contribution from my savings. The details of the property are hereunder:

Item	Description	Particulars/Value Self	Remarks
Landed Property	Plot	(i) S.No. 14/1A2, 200 sq.ft., Village Varunatheertham, Taluk - Harur.	(i) Purchased on 06.02.2015 for a consideration of Rs. 1,80,000/-
		(ii) S.No. 14/1A2, 230 1/4 sq. ft., Village Varunatheertham, Taluk - Harur.	(ii) Purchased on 04.05.2016 for a consideration of Rs. 1,80,000/-

This modifies the 'Landed Property' Column of my husband as mentioned in the Statement of Assets filed earlier.